GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA

UNSTARRED QUESTION NO.: 1656 (To be answered on the 11th February 2021)

AIR SAFETY AND AIR POLLUTION VIOLATIONS

1656.

SHRI DHAIRYASHEEL SAMABHAJIRAO MANE

DR. SHRIKANT EKNATH SHINDE

DR. SUJAY RADHAKRISHNA VIKHE PATIL

DR. HEENA GAVIT

SHRI UNMESH BHAIYYASAHEB PATIL

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

(a) the details of air safety and air pollution violations by airlines across the country;

(b) whether DGCA through its oversight mechanism ensures that all airlines/airport operators comply with its specific legislations and if so, the details thereof;

(c) whether rising number of cases of air safety violations by airlines have led to health problems for citizens during the last three years and if so, the details thereof;

(d) the steps taken by the Government to resolve the safety issues; and

(e) whether all the airlines have complied to the Government guidelines and if so, the details thereof?

ANSWER

Minister of State (IC) in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री (स्वतंत्र प्रशार)

(Shri Hardeep Singh Puri)

⁽a) The Directorate General of Civil Aviation (DGCA) has formulated regulations towards engine emissions certifications based on International Civil Aviation Organization's (ICAO) International Standards and Recommended Practices (SARPs) as contained in ICAO Annex 16 and has issued a Civil Aviation Requirement (CAR) Section 6 - Design Standards and Type Certification Series C Part I. With regard to air pollution, no violation has been reported to the Directorate General of Civil Aviation (DGCA). The details of Air Safety violations for last three years are attached as Annexure. (b) To ensure the compliance of its regulations, DGCA periodically carries out

regulatory audits, surveillance and spot checks of airlines/airport operators and maintenance organizations as per the Annual Surveillance Plan. The deficiencies observed are immediately brought to the notice of the concerned operators for taking necessary remedial actions. Action as per regulations is taken against the concerned organization/individual in case of gross violation of the laid down norms.

(c) No, Sir.

(d) & (e) Yes Sir, all the airlines are in compliance with DGCA regulations. The various measures taken by DGCA to ensure compliance include:

i) Implementation of recommendations emanating from investigation of aircraft accidents and hazardous incidents.

ii) Issue of Civil Aviation Requirements / Air Safety Circular.

iii) Surveillance by flight inspectors.

iv) Regulatory audit of operators.

v) Periodic spot checks.

vi) Special operating precautions in poor weather conditions.

vii) Prevention of bird strike incidents.

viii) Action against defaulters.

Annexure

In response to part (a) of Lok Sabha USQ 1656 for 11.02.2021 regarding "Air Safety and Air Pollution Violations"

Year-wise details of Air Safety Violations

Type of violation	Violations related to breathalyzer testing	Allowing unauthorized entry into cockpit	Violation of cockpit/ cabin discipline	Total	
2018	256	02	06	264	
2019	244	NIL	01	245	
2020	92	NIL	NIL	92	